

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/RP/2023 in Petition No. 237/GT/2020

Subject : Petition for review of order dated 26.7.2023 in Petition No. 237/GT/2020 for truing up of tariff of Ramagundam STPS Stages-I & II (2100 MW) for the period 2014-19.

Date of Hearing : **4.4.2024**

Petitioner : NTPC Ltd.

Respondents : APEPDCL & 12 ors

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Sagar Pandey, NTPC
Shri Shahrab Zaheer, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing on 'admission', the representative for the Review Petitioner submitted that it had sought a review of the order dated 26.7.2023 for revising the GCV allowed for the purpose of interest on working capital. He also submitted that the weighted average GCV, considering the net coal quantities as per Form-15 of the petition and the monthly GCVs, as submitted by the Review Petitioner, works out to 3757.02 kcal/kg, instead of 3859.29 kcal/kg, considered by the Commission. Accordingly, the representative of the Review Petitioner submitted that the error apparent on the face of the order may be rectified.

2. The learned counsel for the Respondent, TANGEDCO sought time to file a reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Petitioner shall submit the following additional information after serving a copy to the Respondents on or before **25.4.2024**:

(i) The GCV of the domestic coal submitted by the Petitioner on 'as billed' basis for the periods January 2014, February 2014, and March 2014 as 4455Kcal/Kg, 4515 Kcal/Kg and 4502 Kcal/Kg, respectively. The Petitioner is



directed to furnish the 'as received' GCV for the said period duly audited and certified and the reason for variation between as billed and as received GCV thereon.

- (c) The Respondents are permitted to file their replies, on or before **15.5.2024** after serving a copy to the Petitioner, who may file its rejoinder by **3.6.2024**. Party's pleadings shall be completed by the due date mentioned.
4. The Review Petition shall be listed for hearing on **29.8.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

